

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**

ITEM No.122  
CP(IB)/60(MP)2021

**Order under Section 95 IBC**

**IN THE MATTER OF:**

Encore Asset Reconstruction Company Pvt Ltd  
V/s  
Keshav Kumar Nachani  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on 31/03/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

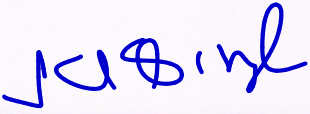
For the Applicant : Ld. Adv. Mr. Parth Shah  
For the Respondent : Ld. Adv. Mr. Braj Mohan Maheshwari


**ORDER**

Learned Counsel for the Respondent seeks some time to file Vakalatnama. It is to be filed within two weeks.

RP's report is already on record.

The matter stands adjourned to 02.06.2022.

  
**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

  
**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**